

By Circulation.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Review Application No. 26 of 2003

IN

original Application No. 142 of 1999.

this the 19th day of May, 2003.

HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)

Smt. Malti Devi & Others

....

Applicants.

Versus.

Union of India & Others

....

Respondents.

O R D E R

This R.A. has been filed by the applicants to recall the judgment dated 7.3.2003. I have perused the R.A. and find that the applicants' counsel has filed the R.A. to merely re-argue the case, which is not permissible. It is settled by now that Review cannot be filed to re-argue the points already taken and decided by court. It is not as if points raised by the applicants were not considered.

§ & detailed §
It is a reasoned judgment. No case for recalling the judgment is made-out. R.A. is, therefore, dismissed with no order as to costs.


MEMBER (J)

GIRISH/-